
(2022) 06 P&H CK 0036

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 5599 Of 2022

Nagma @ Radhika And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 08-06-2022

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2022) 06 P&H CK 0036

Hon'ble Judges : Rajesh Bhardwaj, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

Rajesh Bhardwaj, J

This petition has been filed under Article 226 of the Constitution of India for directing respondents No. 2 and 3 to protect the life and liberty of the petitioners and also directing respondents No.4 to 6 not to interfere in the personal lives and liberty of the petitioners.

A perusal of the paperbook shows that both the petitioners are major and have married against the wishes of respondents No.4 to 6 and have sought protection to their life and liberty. They apprehend danger from respondents No.4 to 6. Their marriage certificate as well as marriage photographs as evidence of their marriage are on record as Annexures P-3 and P-4. The petitioners have submitted a representation dated 1.6.2022 Annexure P-5 to respondent No. 2.

Notice of motion to respondents No. 1 to 3- State only.

On asking of this Court, Ms. Sakshi Bakshi, Assistant Advocate General, Punjab accepts notice on behalf of the State.

Without entering upon an exercise to evaluate the evidentiary value of the documents placed on the file, I dispose of the petition with directions to respondent No. 2 i.e. the Commissioner of Police, Ludhiana to decide the

representation of the petitioners, Annexure P-5 and grant them protection, if any threat to their life and liberty is perceived. It is made clear that this order shall not be taken to protect the petitioners from any legal action for violation of law if any committed by them. This order would not be understood having expressed any opinion whatsoever by this Court on the validity of the marriage of the petitioners.